

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

O.A.NO.42/1995

Date of order : 2.8.2000

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Jagdish Singh Deora S/o Shri Om Prakash Deora, aged about 32 years, R/o Mahamandir, Jatawas, Jodhpur at present employed on the post of Casual Driver (LD) C/o 56 D.E.T. Coxial (MTCE) Balotra.

.....Applicant.

versus

1. The Union of India throug the Secretary to the Government of India (Department of Telecommunication) , Sanchar Bhawan, New Delhi.

2. The Telecom District Manager,  
Indian Telecom Department, Jodhpur.

3. The District Telecom Engineer,  
Indian Telecom Department, Barmer.

.....Respondents.

CORAM :

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN  
HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

Present :

Mr.J.K.Kaushik, Counsel for the applicants.

Mr.Vineet Mathur, Counsel for the respondents.

PER HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN :

The short grievance of the applicant is that he has been working since 1986 as a Driver, on casual basis and vide Notification dated 8.12.94, Annex.A/2, applications were called for appointment to the post of Driver but that Notification requires modification with a direction to the respondents to regularise the services of the

(16)

applicant w.e.f. the year 1986. Now, it has been brought to our notice that the Notification Annex.A/2 dated 8.12.94, of which the applicant is seeking modification, has already been withdrawn and a subsequent Notification dated 11.2.2000 (copy taken on record). However, the complaint of the applicant is that many a times in the past the respondents have issued such notification and thereafter withdrawn the same. The applicant is being deprived of the regularisation on the post of Driver. We find that vide Notification dated 11.2.2000, produced today, the applications have been called for by the respondents and it is now open for the applicant to file an application for appointment as Driver. However, we hope that the Notification dated 11.2.2000 would not be withdrawn this time.

Having regard to the above circumstances, the present application, as on today, does not survive. Accordingly, we pass the order as under :-

The Application is dismissed as having become infructuous. However, we hope that the applicant who is working since 1986 as Driver on casual basis, would be considered this time as per rules.

3. No order as to costs.

(GOPAL SINGH)  
(GOPAL SINGH)  
Adm. Member

(B.S.RAIKOTE)  
(B.S.RAIKOTE)  
Vice Chairman

....  
jrm

R/copy

Mr. -  
10/8

Raw Cope  
gathered  
10/10/2015

Part II and III destroyed  
in my presence on 8.1.2007  
under the supervision of  
Section Officer (J) as per  
order dated 10.11.2006

MANA  
Section officer (Record) 9/1/67